GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3372
ANSWERED ON:25.04.2012
UNIVERSITIES IN INDIA
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms laid down for according recognition to the private universities;
- (b) the number and the details of the universities functioning in the country, State-wise;
- (c) the details of private universities out of the above;
- (d) whether there are any foreign universities/educational institutes functioning in the country;
- (e) if so, the details thereof and the average number of students per university; and
- (f) the details of private universities properly inspected for continuing their recognition?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a): "University" is defined under Section 2(f) of the University Grants Commission (UGC) Act, 1956, as a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognized by the Commission in accordance with the regulations made in this behalf under the UGC Act. State legislatures are empowered to set up Private Universities through State Acts. Such Universities are automatically covered under Section 2(f) of the UGC Act. Under Section 3 of the UGC Act, the Central Government may, on the advice of the Commission, declare by notification in the Official Gazette, any institution for higher education, other than a University, to be a deemed to be university. Norms and the procedure for declaration of an Institution as Deemed to be University are laid down in the UGC (Institutions Deemed to be Universities) Regulations, 2010. (Details are available at the UGC website www.ugc.ac.in)
- (b) & (c): At present, 568 Universities are functioning in the country. State-wise lists of Central, State, Deemed and Private Universities are available at the UGC website www.ugc.ac.in. Out of them, 110 are Private Universities.
- (d) & (e): In the absence of the Central law for regulating the entry and operations of foreign universities/educational institutes, no authentic information about operation of and enrolment in foreign universities/educational institutes, in the country is available. However, the All India Council for Technical Education (AICTE) has issued regulations for providing technical education in India in collaboration with foreign institutions/universities. AICTE has approved six collaborations with foreign universities/institutions under the regulations, which can be seen at http://www.aicte-india.org/misappforeigncoll.htm.
- (f): Private Universities are set up through State legislations and it is a continuous process. 40 Private Universities have been inspected by the UGC Expert Committees so far and the Committee reports have been uploaded on the UGC website www.ugc.ac.in.